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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 203/2022
LT OVERSEAS NORTH AMERICA INC & ANR.

..... Plaintiffs

Through: Mr.R.Abhishek, Adv.

versus

SAI KRISHNA FOODS

..... Defendant

Through: Ms.Tatini Basu, Adv.

CORAM:
JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK
(DHJS)

ORDER

% **06.07.2022**

Written statement not filed by the defendant.

Learned counsel for defendant submits that she could not file the written statement as the defendant has not received the plaint/ set of documents filed by the plaintiffs.

Learned counsel for plaintiffs submits that the defendant was supplied with the copy of plaint and complete set of documents, but it refused to receive the same.

I have gone through the file. There is nothing on record to show that the plaintiff has supplied the copy of plaint to defendant or that the defendant has refused to receive the same.

Let the copy of plaint and complete set of documents be supplied to the defendant.

The defendant may file the written statement after receiving the



copy of plaint and complete set of documents, as per rules, with advance copy to plaintiff, who may file replication if any within 15 days thereafter.

Put up for completion of pleadings on 18.08.2022.

JULY 6, 2022/tp

PURSHOTAM PATHAK (DHJS), J

Click here to check corrigendum, if any